

Committee Report

are located on the banks of rivers and where the effluents are thrown into the rivers. This pollution has to be tackled very carefully and sincerely, so that this problem is minimised so enable the people to live comfortably and lead healthy lives.

DR. SARADISH ROY (Bolpur) : In the Statement of Objects and Reasons it is stated that a United Nations Conference was held in Stockholm in 1972, and that on the basis of that this Bill has been introduced. But that Conference was on human environment and air pollution is only a part of it. We have enacted a Bill for preventing the pollution of water, and now it is to prevent pollution of air. So, my first point is that a comprehensive Bill should be brought so that steps can be taken to keep the environment clean.

There is a notion in our country that only industrially advanced countries have the problem of air and water pollution. But in our country also industries have developed in a haphazard way and mainly in the cities. The percentage of the rural population has decreased during the last 50 years. In 1921 the urban population was only 11 per cent, but by 1972 it has gone up to 20 per cent. The industries are concentrated in the cities and hence the problem of air pollution has increased to a great extent.

Regarding Calcutta, today's *Times of India* says :

"As much as 671 tonnes of pollutants are emitted each day into the air (this includes gaseous wastes from industries, domestic sources, power generating units and automobiles). Not surprisingly, one out of every four students in Calcutta suffers from tuberculosis."

MR. DEPUTY-SPEAKER. He may continue later. We have to go to the non-official business.

Now we take up Private Members Business.

15.30 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTIETH REPORT

श्री राम बिलास वात्सवान (हाजीपुर) :

उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ

"कि यह सभा गैर-सरकारी सदस्यों के विधेयकों तथा संकल्पों सम्बन्धी समिति के बीसवें प्रतिवेदन से, जो 19 जुलाई, 1978 को सभा में प्रस्तुत किया गया था, सहमत है।"

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Twentieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th July, 1978."

The motion was adopted.

15.30 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Preamble and article, etc.)

SHRI CHITTA BASU (Barasat) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI CHITTA BASU : I introduced† the Bill.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL*

(Insertion of new section 7A)

श्री शोब प्रकाश खामी (बहराइच) : मैं प्रस्ताव करता हूँ कि लोक प्रतिनिधित्व

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 21-7-78.

†Introduced with the recommendation of the President.